

(a) whether it is a fact that the Comptroller and Auditor General has urged Government that a separate regulatory authority should be set up for fair monitoring of toll tax being collected on national highways of the country;

(b) if so, when this request was received by Government;

(c) the reasons mentioned in the request for setting up the regulatory authority; and

(d) the reasons why decision about setting up the regulatory authority has not been taken so far by Government?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) No, Sir.

(b) to (d) Do not arise.

**Declaring Lucknow-Hardoi-Shajahanpur State Highway as NH**

†290. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has received a written request from him to declare Lucknow Hardoi-Shajahanpur State Highway as National Highway;

(b) whether it is a fact that Government of Uttar Pradesh has also sent its recommendation on the proposal to the Central Government and if so, the action taken thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N.SINGH): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise in view of (b) above.

**Acquisition of land by Goa Government for NH-17 and NH-4A**

291. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has given ultimatum to the Government of Goa regarding handing over the land by acquisition for upgradation/widening of NH-17 and NH-4A;

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†Original notice of the question was received in Hindi.